

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Appeals Involved:

Service Tax Appeal No. 580 of 2009

(Arising out of Order-in-Appeal No. 47/2009 dated
23/03/2009 passed by ,)

**M/s. Hercules Automobiles
International Pvt. Ltd.**

Chungam Alapuzha
Kerala State

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
Cochin-CCE**

C R BUILDING,
I S PRESS ROAD, ERNAKULAM,
COCHIN, - 682018
KERALA

Respondent(s)

Appearance:

None

KURIYAN THOMAS
V.P.S.& ASSOCIATES,59/376
S.T.VINCENT ROAD,
KOCHI - 682018

For the Appellant

Mr. Rama Holla, Superintendent (AR) For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 21223 / 2019

Date of Hearing: 17/12/2019

Date of Decision: 17/12/2019

Per : AS PER BENCH

Learned counsel for the appellant vide their letter dated 16.12.2019 submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and

discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order was pronounced and dictated
in Open Court on **17/12/2019.**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

rv...